[23 DEC. 1954] Joint Statement by the 3192
President of Yugoslavia
and the Prime Minister
of India

Governors both on the Fund and the Bank But there are also Alternate Governors for each country and this enables them to be adequately represented at the Board meetings of both

shall be at the disposal of the undertaking Of the balance of the excess one half shall be appropriated to a reserve which shall be called the Tariffs and Dividends Control Reserve and the remaining shall either be distributed in the form of a proportional rebate on the amounts collected from the sale of electricity and meter rentals cr carried forward in the accounts of the licensee for distribution to the consumers in future, in such man ner as the State Government may direct"

STATEMENT REGARDING STARRED QUESTION No 402

The above provision in the Act, which is applicable to licensees both in States where Electricity Boards have been set up and in States where such Boards have not been constituted, does not in any way imply payment of one third of the profits to the workers in electricity undertakings The constitution of an Electricity Board in a State does not involve the complete disappearance of private electricity undertakings

THE DEPUTY MINISTER FOR IRRIGATION AND POWER (Shri J S L HATHI) On the 20th Septem ber 1954, in reply to a supplementary question put in the Rajya Sabha by Shri V P Rao, namely, "whether it is a fact that under the rules made under the Electricity Act of 1948, the workers are to be paid one-third of the net profits as bonus where such Electricity Boards are constituted" I stated "I think such a provision is there" To another supplementary question by Shri P Sundarayya "whether it is not a fact that they (State Governments) have not preferred to constitute such Electricity Boards because under the rules framed under the Electricity Act of 1948, they have to pay one third of the profits as bonus to the workers and in order to escape that provision, they are not forming Electricity Boards", I replied, "I do not think that is the main consideration" I regret that my replies to the two questions did not represent accurately legal position as the correct Electricity (Supply) Act, 1948 does not make it obligatory that one-third of the profits should be paid to the workers in electricity supply undertakings on the formation of Electricity Boards I had actually in mind Paragraph II of the Schedule to the Electricity (Supply) Act 1948, the relevant extract from which is reproduced as under

JOINT STATEMENT BY THE PRESI-DENT OF THE FEDERAL PEO-PLE'S REPUBLIC OF YUGOSLA-VIA AND THE PRIME MINISTER OF INDIA

"II (1) If the clear profit of a licensee in any year of account is in excess of the amount of reasonable return, one third of such excess, not exceeding 7½ per cent of the amount of reasonable return

PARLIAMENTARY THE SECRE-TARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): Deputy Chairman, as the House is aware His Excellency Marshal Jos p Broz Tito, President of the Federal People's Republic of Yugoslavia, has spent the last five days in Delhi Duiing this period he has had several conversations with our Prime Minister A Joint Statement was signed by both of them yesterday at 3 P.M. On behalf of the Prime Minister, I am laying a copy of this Joint Statement on the Table of the House

Statement

"The President of the Federal People's Republic of Yugoslavia, His Excellency Marshal Josip Broz Tito, who is paying a State visit to India,